

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
BENCH ALLAHABAD**

(THIS THE 29th DAY OF September, 2010)

Hon'ble Dr.K.B.S. Rajan, Member (J)
Hon'ble Mrs.Manjulika Gautam, Member (A)

Original Application No.1594 of 2004
(U/S 19, Administrative Tribunal Act, 1985)

Ghanshyam Singh S/o Sri Bharat Singh R/o 450/90A/57, Baghambari Gaddi,
East Allahpur,Allahabad.

Present for Applicant : **Shri L.M. Singh** Applicant

Versus

1. Union of India, through the Secretary M/o Defence, New Delhi.
2. The Chief Engineer, Central Command, (Air Force) Lucknow.
3. Chief Engineer, Head Quarter (Air Force), Allahabad.

..... Respondents

Present for Applicant : **Shri Himanshu Singh**

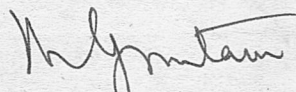
ORDER


(Delivered by Hon. Dr. K.B.S. Rajan, Member-J)

Heard Sri L.M. Singh, counsel for the applicant and Sri Himanshu Singh, learned counsel for the respondents.

2. Sri L.M. Singh, counsel for the applicant stated that there is no instruction on behalf of the applicant and as such appropriate order has been passed. Rejoinder Affidavit has not been filed.

3. Accordingly, O.A. is dismissed for want of prosecution.


Member-A


Member-J

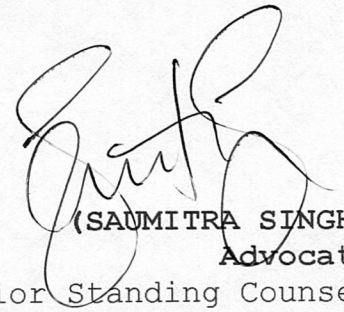
Sushil

justice may be done, as otherwise the applicant/respondents shall suffer irreparable loss and injury.

PRAYER

It is therefore, most respectfully prayed that this Hon'ble Court may be pleased to take on record the accompanying short Counter Affidavit, so that the matter may be heard and decided on merits and justice may be done, AND/OR to pass such other and further orders which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

Dated:



(SAUMITRA SINGH)
Advocate

Senior Standing Counsel
Government of India
C.A.T. Allahabad
Counsel for the Respondents

Off: - 2/B, Minto Road, Allahabad
Res.- AD-2 Ekanki Kunj, 24, Muir Road
Rajapur, Allahabad

